

cross-examine the witnesses produced before the Enquiry Officer on behalf of the Department; to produce his own witnesses and to show cause in any other manner he likes why he should not be dismissed.

Regarding suspension, there is no definite procedure and it is ordered as a preliminary step in the conduct of disciplinary proceedings against a Government servant.

Shri Nanadas: May I know, Sir, how many of these officers have filed appeals and how many have been reinstated so far?

Shri A. C. Guha: Most of the officers might have filed appeals. As to how many have been reinstated, I would like to have notice.

Shri Nanadas: May I know, Sir, whether Government have received any complaint to the effect that the Collector of Hyderabad dismisses or suspends officers just to please some big business?

Shri A. C. Guha: No, Sir. We have no information.

Dr. Suresh Chandra: In view of the serious charges against these officers, may I know how many of them were convicted?

Shri A. C. Guha: Sir, most of these cases have not been taken to court because there are certain difficulties in proceeding in criminal court against these officers. The court would not be satisfied with the measure of evidence that the department may be satisfied with.

Shri M. R. Krishna: May I know, Sir, how many of these officers are from Hyderabad and how many of them are from outside?

Shri A. C. Guha: I have no information.

Shri B. S. Murthy: May I know, Sir, how many of these officers have gone to court to get justice?

Shri A. C. Guha: I would like to have notice.

Shri K. K. Basu: Is it the character of the Government which is the inherent difficulty—in bringing to book these officers?

Shri A. C. Guha rose—

Mr. Deputy-Speaker: Order, order. Next question.

GRANT FOR VISHVESHVARA NAND RESEARCH INSTITUTE, HOSHIARPUR

*1711. **Prof. D. C. Sharma:** (a) Will the Minister of Education be pleased to state whether any annual grant is given to the Vishveshwara Nand Research Institute, Hoshiarpur?

(b) If so, what is the amount?

(c) Has the managing committee of the Institute made any representation for having the grant increased?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir. Grants have been given from year to year according to availability of funds.

(b) Rs. 10,000/- per annum have been paid from 1951-52.

(c) Yes, Sir.

Prof. D. C. Sharma: May I know, Sir, what amount of aid is given to other similar institutions in India?

Shri K. D. Malaviya: Sir, I have no information about other similar institutions.

Prof. D. C. Sharma: May I know, Sir, if in view of the monumental work which this institute is doing—I think, unique work—which is appreciated all over the world, the Government contemplate to increase the aid to it?

مڈسٹر آف ایجوکیشن ایلڈ

نیچرل ریسورسز ایلڈ سائنسز ایلڈ

(مولانا آزاد): گورنمنٹ پوری ہمدردی

کے ساتھ اس انسٹیٹیوٹ کی درخواست

پر غور کر رہی ہے۔ آئریبل ممبر کی

معلومات کے لئے میں یہ کہہ دوں کہ

گورنمنٹ آف انڈیا سنہ ۱۹۴۱ء سے اسے

مدد دے رہی ہے۔ اس وقت تک ۶۵۰۰۰

روپیہ اسے دیا جا چکا ہے۔ دس ہزار

روپیہ سالانہ ہم دے رہے ہیں اگر

گورنمنٹ کی مالی حالت اجازت دے

تو ہم اس سے زیادہ دے سکتے ہیں۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Asad): Government are sympathetically considering the request of this institution. I may state for the information of the hon. Member that Government of India is giving aid to this institution since 1941. So far an amount of Rs. 65,500/- has been paid to it. We are giving Rs. 10,000 annually. If the financial position of Government permits we can give increased aid.]

Prof. D. C. Sharma: May I know, Sir.....

Mr. Deputy-Speaker: The hon. Member has got another question also.

Shri K. G. Deshmukh: Sir, may I ask a question?

Prof. D. C. Sharma: In view of the fact that this is a 'displaced' institution, if I can use that expression, and its budget runs to about 3 lakhs of rupees and donations are not available, will Government kindly increase the amount?

Mr. Deputy-Speaker: These are all suggestions for action.

JOINT SERVICES WING

*1712. **Prof. D. C. Sharma:** Will the Minister of Defence be pleased to state whether it is a fact that sufficient number of suitable candidates is not coming forward to join the Joint Services Wing and that during the last two years the requisite number could not be selected for training?

The Deputy Minister of Defence (Sardar Majithia): Yes, Sir.

Prof. D. C. Sharma: May I know, Sir, the reasons?

Sardar Majithia: It is very difficult to give reasons, Sir. All possible attempts are made to get suitable young men to volunteer to join our Defence forces. With the publicity that we have started, the results are very encouraging. To give the figures, in 1950 the number of unfilled vacancies was 277, in 1951 it came down to 155 and in 1952 it has come down to 89. The figures definitely show that there is no cause for any apprehension.

Pandit Thakur Das Bhargava: The reason is obvious viz. absence of publicity.

Prof. D. C. Sharma: May I know, Sir, why this dearth of suitable young men has come into evidence now? I want to know as this is a very serious matter.

Sardar Majithia: As I have said, the thing that we have put into motion, i.e., publicity, has shown encouraging results. I am quite sure that within the next year probably there will be no deficiency.

Shri Joachim Alva: May I know, Sir, whether the principles enunciated by the Auchinleck Committee Report which was responsible for setting up the Defence Academy at Khadakvasla at Poona, the report which says

that entrance to the Defence Academy shall not lie on any class distinction or distinction in regard to the so-called martial races—are these principles being observed in the selection of candidates?

Sardar Majithia: Yes, Sir.

GRANTS-IN-AID TO STATES

*1714. **Shri Bheekha Bhai:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received requests from State Governments for grants-in-aid under Article 275 of the Constitution for the year 1953-54; and

(b) if so, the names of States and the amounts applied for by each?

The Deputy Minister of Home Affairs (Shri Datar): A statement giving the information asked for is laid on the Table of the House. [See Appendix X, annexure No. 40.]

Shri Bheekha Bhai: May I know, Sir, whether the amount asked for by the State of Rajasthan will be given to it in view of the backwardness of the State?

Shri Datar: Some amount is given to the Rajasthan State.

Mr. Deputy-Speaker: The amount shown against Rajasthan will be given to Rajasthan, certainly.

Shri Bheekha Bhai: The amount is already shown. But will it be given to Rajasthan or not? That is what I want to know.

Shri Jasani: May I know, Sir, whether a request has been received from Madhya Pradesh, and if so, for what amount?

Shri Datar: Yes. Seventeen lakhs of rupees were given to the Madhya Pradesh Government in 1952-53 and 19 lakhs are proposed to be given this year.

जमीयतुलमुसलमीन

*१७१५. श्री रघुनाथ सिंह : क्या गृह-कार्य मंत्री यह बतलाने की कृपा करेंगे :

(क) क्या भारत में कोई जमीयतुलमुसलमीन नाम की संस्था है ; और

(ख) यदि है, तो इसके उद्देश्य और ढग क्या हैं ?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) It claims to be a purely religious and cultural organisation whose avowed object is to carry on